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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% ***Date of Decision: 24th March, 2026***

+ CRL.M.C. 2088/2025

ROHIT SHARMA & ANR.Petitioners

Through: Mr. Deepak Parashar, Advocate
P-1 (Through VC)
P-2-in-person

versus

THE STATE (GOVT. OF NCT) OF DELHI & ORS.

....Respondent

Through: Mr. Raj Kumar, APP for State/R-1
SI Ashok, PS Anand Vihar
Respondents-in-person

CORAM:

HON'BLE MR. JUSTICE MANOJ JAIN

J U D G M E N T (oral)

1. Petitioners herein seek quashing of FIR No. 332/2022 dated 12.07.2022, registered at Police Station Anand Vihar for commission of offences under Sections 308/34 IPC, along with all consequential proceedings arising therefrom, on the basis of compromise arrived at between the parties.
2. Charge-sheet has already been filed for commission of offences under Sections 308/326/34 IPC.
3. Aforesaid FIR was registered on the complaint given by Mr. Mohit Khanna, who revealed that on 12.07.2022, he and his brother Mr. Gaurav Khanna were going to *Cross River Mall* in a car when two persons came on a scooty. Scooty was being driven in a very rash and negligent manner. There was collision between scooty and aforesaid car which resulted in scuffle and injuries were inflicted upon Mr. Gaurav Khanna.



4. Fact, however, remains that thereafter, parties have been able to bury their differences with the intervention of respectable Bar members, family members and friends. Terms of settlement have been duly recorded *Settlement Deed* dated 11.02.2026. The petitioners have agreed to compensate opposite party with respect to the incident in question and have decided to reimburse the medical expenditure borne by them. A sum of Rs. 8.10 lacs has already been paid to them. Respondent Nos. 2 & 3 are present and they reiterate the terms of settlement.

5. Fact remains that on earlier occasion i.e. on 13.05.2025, they made detailed statements with respect to the quashing of FIR before the learned Joint Registrar (Judicial). They both also submit that they have already received settlement amount of Rs. 8.10 lacs.

6. Charges are yet to be framed and injured Mr. Gaurav Khanna, when asked, specifically, reiterated that he has entered into settlement of his own and has no objection to the quashing of FIR.

7. It is also informed that petitioners herein had filed a complaint case which has been dismissed-in-default and learned counsel for petitioners submits that in view of the specific Settlement Deed between the parties, there is no question of it being revived by the petitioners.

8. The case in hand pertains to Section 308 IPC. Reference be made to *Sheikh Mohd. & Ors. Vs. The State NCT of Delhi & Ors. (in CrI. M.C. 8137/2025; DoD 17.03.2026)* and *Prem Chand Gupta & Ors. Vs. The State (NCT of Delhi) & Ors. (CrI. M.C. 1985/2026; DoD 18.03.2026)*, wherein this Court, after considering the nature of the offence and amicable settlement between the parties, quashed the proceedings in relation to offences under Sections 308/34 IPC.



9. Keeping in mind the overall facts of the case and the fact that parties have amicably settled their all disputes and respondent nos. 2 & 3 do not want to pursue their case against petitioners herein, continuing with criminal proceedings would serve no useful purpose.

10. Accordingly, exercising inherent powers vested in this Court under Section 528 of *Bharatiya Nagarik Suraksha Sanhita, 2023*, it is deemed appropriate to quash the instant FIR.

11. Consequently, to secure the ends of justice, FIR No. 332/2022 dated 12.07.2022, registered at Police Station Anand Vihar for commission of offences under Sections 308/34 IPC, along with all consequential proceedings arising therefrom, is quashed.

12. The petition stands disposed of in aforesaid terms.

(MANOJ JAIN)
JUDGE

MARCH 24, 2026/dr/sy